

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1683(ND)/2018

IN THE MATTER OF:

Crayon Software Experts India (P) Ltd

.....PETITIONER

Vs

Cas Data Services (P) Limited

.. RESPONDENT

SECTION

Under Section 9 IBC, 2016

Order delivered on 06.12.2018

Coram:

Dr. Deepti Mukesh,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. Varun K. Chopra, Mr. Gurtej Pal  
Singh, Advocates

For the Respondent :

For the Intervener :

ORDER

Issue Notice as to why the Application to initiate CIRP should not be admitted against the Corporate Debtor. Process dasti.

In the meantime, Ld. Counsel for the applicant undertakes to file the service affidavit within a week.

For further consideration on 08.1.2019.



(DR. V.K.SUBBURAJ)  
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)

Surjit